

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 122
ANSWERED ON- 20.07.2026

WAQF PROPERTY VERIFICATION ON UMEED PORTAL IN WEST BENGAL

122: SHRI SAMIK BHATTACHARYA

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) whether West Bengal, which has 80,548 Waqf properties and was granted six-month extension by Waqf Tribunal to upload properties on the UMEED Central Portal–2025, the extended deadline of 24.06.2026 has now elapsed;
- (b) the total number of Waqf properties from West Bengal that have been uploaded, validated, approved and rejected respectively on the UMEED Portal, and the number still pending;
- (c) whether West Bengal Waqf Board has complied with the extended statutory deadline and if not, the action proposed against the defaulting authority; and
- (d) number of encroached Waqf properties identified in West Bengal during the verification process and steps taken for their recovery?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

- (a) As per the statutory provisions available under the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, extension for a period of six months was granted to the Board of Auqaf, West Bengal by the Hon'ble Waqf Tribunal, Kolkata for uploading details of waqf and the property dedicated to the waqf on the UMEED Central Portal–2025, which has expired on 24.06.2026.

(b) & (c) As on date 15.07.2026, total 1,33,417 waqf properties were initiated by Board of Auqaf, West Bengal for uploading on the UMEED Central Portal–2025. Out of these, 1,15,551 waqf properties have been validated and approved by the approver while 12,720 properties have been rejected during verification. Thus, Board of Auqaf, West Bengal has complied with the extended statutory deadline.

(d) A total of 103 instances of encroachment proceedings have been drawn under Section 54 of the UMEED Act, 1995 by the Office of Board of Auqaf, West Bengal.
